

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 2403  
TO BE ANSWERED ON 08.07.2019**

**Admission Under Right of Children to Free and Compulsory Education (RTE)**

2403. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has asked the State Government of Telangana to issue notifications regarding the admissions under the Right of Children to free and compulsory education (RTE) Act, 2009;
- (b) if so, the details thereof including the dates on which such recommendations were conveyed;
- (c) whether the Government has undertaken a review of the working of the RTE, to ascertain as to why only a fraction of the amount sought by the States from the Government, as actually reimbursed; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (d): Ministry of Human Resource Development (MHRD) vide letter no 12-5/2016-EE.11 dated 25.05.2016 requested States and UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with provisions of Section 12 (1)(c) of RTE Act, 2009. Further, Ministry of Human Resource Development, in various meetings like State Education Secretaries conference, Project Approval Board Meetings, Regional Workshops, reviews and emphasizes on the proper implementation of the provisions of RTE Act, in all States and UTs including Telangana.

The RTE Act under Section 12 (2) also makes provision for reimbursement of expenditure to schools providing free and compulsory elementary education as specified in clause (c) of sub-section (1) of Section 12. The school shall be reimbursed expenditure so incurred by it to the

extent of per-child-expenditure incurred by the State, or the actual amount charged from the child; whichever is less, in such manner as may be prescribed.

Samagra Shiksha- an Integrated centrally sponsored scheme for School Education has been launched by Government of India from 2018-19, by subsuming the three erstwhile Centrally Sponsored Schemes of Sarva Shiksha Abhiyan (SSA), Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE). The scheme provides for support to the States and UTs for implementation of the RTE Act in the manner, as prescribed, including reimbursement of expenditure incurred under Section 12(1)(c) of the RTE Act, 2009 by the States and UTs for students admitted under this provision in class I to VIII.

\*\*\*\*